

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-6217/2024

In

IB-607(ND)/2018

IN THE MATTER OF:

M/s. Platina Bulkera Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Star Mineral Resources Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 12.02.2025

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Naresh Kumar Bansal, Mr. Rishabh Dua Adv

For Respondent : Mr. Prashant Katara, Adv.

ORDER

IA-6217/2024

Mr. Rishabh Dua, Ld. Counsel appears on behalf of the Applicant.

The Applicant is directed to file affidavit of service and comply with the order dated 03.01.2025.

Mr. Prashant Katara, Ld. Counsel appears on behalf of the Respondent and seeks time to file Vakalatnama and reply affidavit. One week time granted.

The Applicant shall serve a copy of the application to Mr. Prashant Katara within the course of the day.

List the matter **on 21.03.2025.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)